

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF S S P SPONGE IRON PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	S S P SPONGE IRON PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	29/10/2007
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Vijayawada, Andhra Pradesh
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U13100AP2007PTC056107
5.	Address of the registered office and principal office (if any) of corporate debtor	3-4-811, D block, Road No.1 Barkatpura, Hyderabad-500027 ,Telangana
6.	Insolvency commencement date in respect of corporate debtor	06/01/2021
7.	Estimated date of closure of insolvency resolution process	05/07/2021
8.	Name and registration number of the insolvency professional acting as interim resolution professional	CHANDRA SEKHAR ARASADA Regn. No. IBBI/IPA-001/IP-P00670/2017-2018/11138
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Flat No. 304, Siri Nivas Apartments, Balaji Park Town, Nizampet, Hyderabad-500090 chandra61ca@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Plot No. 1183, H.No. 8-3-430/1/23, 1 st Floor, Street No. 10, Yella Reddy Guda, Ameerpet, Hyderabad-500073. chandra61ca@gmail.com
11.	Last date for submission of claims	24/01/2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable as per information available to IRP
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: www.ibbi.gov.in Physical Address: Not applicable.

Notice is hereby given that the National Company Law Tribunal, Hyderabad Bench has ordered the commencement of a corporate insolvency resolution process of the S S P SPONGE IRON PRIVATE LIMITED on 06/01/2021 (Order down loaded on 10/01/2021).

The creditors of S S P SPONGE IRON PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 24/01/2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 10/01/2021
Place: HYDERABAD


CHANDRA SEKHAR ARASADA
Interim Resolution Professional in the matter of
S S P SPONGE IRON PRIVATE LIMITED
Regn. No. IBBI/IPA-001/IP-P00670/2017-2018/11138